



GOVERNMENT OF MAHARASHTRA
LAW AND JUDICIARY DEPARTMENT

BOMBAY ACT No. XXIX OF 1953

**THE BOMBAY EVACUEE INTEREST (SEPARATION)
VALIDATION AND SUPPLEMENTARY ACT, 1953.**

[As modified upto the 23rd January 2020]



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BOMBAY ACT No. XXIX OF 1953.¹

[THE BOMBAY EVACUEE INTEREST (SEPARATIONS) VALIDATING AND
SUPPLEMENTARY ACT, 1953].

[14th May 1953]

(This Act received the assent of the Governor on the 13th May 1953; assent first published in the *Bombay Government Gazette*, Part IV, on the 14th May 1953.)

An Act to validate and supplement certain provisions of the Evacuee Interest (Separation) Act, 1951, in its application to the State of Bombay.

WHEREAS it is expedient to validate and supplement certain provisions of the LXIV of Evacuee Interest (Separation) Act, 1951, in its application to the State of Bombay; It is 1951. hereby enacted as follows :—

1. (1) This Act may be called the Bombay Evacuee Interest (Separation) Validating and Supplementary Act, 1953. Short title, extent and commencement.

(2) It extends to the whole of the State of Bombay.

(3) It shall come into force at once.

LXIV of 1951. 2. (a) The provisions of the *Evacuee Interest (Separation) Act, 1951, shall in so far as they relate to any of the matters enumerated in List II in the Seventh Schedule to the Constitution be deemed to be and always to have been valid and effectual for all purposes as if they had been in relation to any such matters as aforesaid enacted by the State Legislature with effect from the 15th day of December 1952 ; and Supplementing and validating of certain provisions of Act LXIV of 1951.

(b) any order made or action taken by any competent authority or anything duly done under the said Act on and after the aforesaid date in so far as such order, action or thing relates to any such matters as aforesaid shall not be called in question on the ground that the order, action or thing is invalid and ineffectual by reason of the incompetence of Parliament to make laws relating to any of the aforesaid matters.

¹ For Statement of Object and Reasons, see *Bombay Government Gazette*, 1953, Part V. p. 302.

* This Act is repealed by the Displaced Persons Claims and Other Laws Repeal Act, 2005, S.2. and Schedule.

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